

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

Appeal No. 157/252/ND/2017

CORAM:

**PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
21.12.2017**

NAME OF THE COMPANY: M/s No Worry No Tension Healthcare Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 252

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

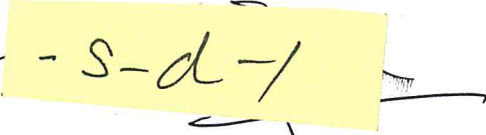
Present : Mr. Shrut Jaii, Authorised Representative
Ms. Lakshmi Gurung, Standing Counsel for Income Tax
Department with Ms. Easha Kadian

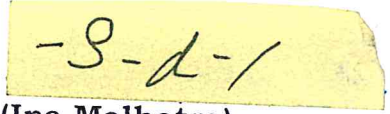
ORDER

The Company Secretary of the Appellant company is directed to file the Bank Statements evidencing the operation of account by the company for the relevant financial years 2010-2011 onwards. Copy of the same be also provided to the Id. Standing Counsel for the Income Tax Department.

Report of the ROC is on record.

To come up on 17th January, 2018.


**(S. K. Mohapatra)
Member (T)**


**(Ina Malhotra)
Member (J)**